## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

## CP NO.227/2016 RT CP (IB) NO.103/Chd/Pb/2017

M/s Mahavır Traders

... Petitioner

Versus

M/s Ajay Knitwear and Fabrics Pvt. Ltd.

...Respondent

Present:

Mr. Arun Gupta, and Mr.Ankit Mangla, Advocates for petitioner.

Mr. Ashok Kumar, Advocate for respondent.

Mr. Ashok Kumar, Advocate for the respondent has filed resolution of the Board Meeting of the company, authorising him to appear on behalf of the company. Let it be taken on record. Mr.Arun Gupta, Advocate for petitioner admits that service of the respondent in this petition for winding up of the respondent company was effected on 10.3.2017. In terms of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016, this petition is to be considered under Sections 7, 8 or 9 of the Insolvency and Bankruptcy Code, 2016. The compliance as per requisite form and details of the proposed Insolvency Resolution Professional, if any, is to be made within six months with effect from 15.12.2016 as per the notification dated 07.12.2016 and amended on 28.02.2017

List the matter on 03.07.2017. In case the compliances are not made, the instant petition shall stand automatically abated

(Justice R.P. Nagrath) Member(Judicial)

( / (Deepa Krishan) Member (Technical)

April 26, 2017